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RAJYA SABHA

Wednesday_t the 24th December, 1980/ the 3rd Pausa, 1902 (Saka)

The House met at eleven of the clock, Mr. Chairman in the Chair.

REPRIMAND TO SHRI DINESH CHANDRA GARG, SHRI ANIL KUMAR GARG AND SHRI VISHNU KUMAR GARG

MR. CHAIRMAN: We shall now take up the item of business regarding the reprimand to Shri Dinesh Chandra Garg Shri Anil Kumar Garg and Shi i Vishnu Kumar Garg.

I urgr upon all the Members to observe silence while the contemners ar_e being reprimanded so that the authority of the House and the significance of the occasion are realised.

Watch and Ward Officer.

WATCH AND WARD OFFICER: Yes, Sir.

MR. CHAIRMAN: Are Shri Dinesh Chandra Garg, Shri Anil Kumar Garg and Shri Vishnu Kumar Garg in attendance?

. WATCH AND WARD OFFICER: Yes, Sir.

MR. CHAIRMAN; Bring them in.

' (Shri Dinesh Chandra Garg. Shri Anil Kumar Garg and Shri Vishnu Kumar Gar\g were then brought in. They bowed to the Chair and stood at the Bar of th_e House.)

MR. CHAIRMAN: Dinesh Chandra Garg Anil Kumar Garg and Vishnu Kumar Garg. the House has adjudged you guilty of committing a breach of privilege and contempt of the House for publishing the provisions of the Finance (No. 2) Bill, 1980 as i* it was an Act of Parliament before the said Bill was passed by Parliament and assente to by the President, in the book ei titled "Garg's Income Tax 1483 RS—1.

Ready Reckoner 1980-81 and 1981-82" of which you are the joint authors. The publication of the provisions of the Finance (No. 2) Bill, 1980, in the book when the said Bill was yet to be considered by the Rajya Sabha, sought to create a misleading impression on the public mind that the aforesaid publication was the Finance (No. 2) Act, 1980, as finally passed by the Parliament and assented to by the President when in fact it was not so. This was a deliberate and wilful effort on your part as the authors to misrepresent the proceedings and actions of the House and, therefore, constituted a breach of privilege and contempt of the House.

In the name of the House, I accordingly reprimand you for committing breach of privilege and contempt of the House.

(Pause)

I now direct you to withdraw.

(Shri Dinesh Chandra Garg, Shri Anil Kwmar Garg and Shri Vishnu Kumar Garg thn botued to the Chair and withdrew.)

PAPERS LAID ON THE TABLE

Report and Accounts (1979-80) of the Artificial Limbs Manufacturing Corporation of India, Kanpur and related papers.

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): Sir, I beg to lay on the Table:—

- I. A copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Seventh Annual Report and Accounts of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1979-80, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Audito_r General of India,